

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3105
ANSWERED ON:21.03.2017
Reservation to Jats in Central List of OBC
Roy Prof. Saugata;Saini Shri Raj Kumar

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Supreme Court has struck down the OBC reservation in Central List granted to the Jats;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the National Commission for Backward Classes (NCBC) has opposed the grant of OBC status to Jats and if so, the details thereof; and
- (d) whether the Government is again considering to provide reservation to Jats and if so, the details thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHAN PAL GURJAR)

(a) & (b): The Supreme Court in its order dated 17.03.2015 quashed and set aside the Notification No.20012/129/2009-BC.II. dated 4.3.2014, whereby Jats in nine States were included in the Central List of OBCs of Bihar, Gujarat, Haryana, Himachal Pradesh, Madhya Pradesh, NCT of Delhi, Rajasthan (Bharatpur & Dhaulpur Districts), Uttar Pradesh and Uttarakhand.

(c): The National Commission for Backward Classes had recommended against inclusion of Jats in the Central List of OBCs in respect of States of Bihar, Gujarat, Haryana, Himachal Pradesh, Madhya Pradesh, NCT of Delhi, Rajasthan (Bharatpur & Dhaulpur), Uttar Pradesh and Uttarakhand vide their advice dated 26.02.2014.

(d): No such proposal is under consideration.